

(c) the action proposed to be taken by Government to check smuggling of gold?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) : (a) Smuggling being a clandestine activity, it is not possible to estimate quantity and value of gold smuggled in the country during the last year. However, anti-smuggling agencies during the year 1995-96 have seized gold weighing 1052 kg. valued at Rs 50.87 crores while attempted to be smuggled into the country.

(b) Information is being collected and will be laid on the table of the House.

(c) Measures taken to prevent smuggling of gold into the country include liberalized import of gold since 1992 under passenger baggage scheme to make large quantities of legally imported gold available for consumption in India, high alert maintained by anti smuggling agencies to detect and prevent smuggling of gold into the country by surveillance over sensitive areas, targeting of intelligence and use of sophisticated equipments like metal detectors, colour bagges X-Ray Machines etc. in ports and airports

[English]

#### Central Investment in Bihar

1127 SHRI RAM TAHAL CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) The Central Investment made in Bihar during the last three years year-wise;

(b) whether the Central Investment in Bihar is declining; and

(c) if so, steps taken to increase said investment?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) : (a) to (c). The Central Plan investment is made for the country as a whole keeping the national priorities in view. It is neither planned nor accounted State-wise. The net Central Plan assistance to Bihar has however, been increasing year after year in the last three years.

#### Pending Cases with Tribunals

1128. SHRI MANGAL RAM PREMI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Tribunals set up in the past decade has not shown the desired results;

(b) if so, the reasons therefor;

(c) the steps taken by the Government to speed up the justice in Tribunals and to check the delays; and

(d) the number of cases pending in the Tribunals as on date, Tribunal-wise and since when?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### BCCL Project

1129. SHRI CHITTA BASU : Will the Minister of COAL be pleased to state :

(a) whether a large number of villagers have been ousted from their native villages as a result of the implementation of BCCL Project;

(b) if so, the details thereof; and

(c) the steps taken for their rehabilitation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) 710 families have been displaced as a result of different coal projects taken up by B C C L.

(b) Details are given below :

Project	No. of families
Block-II OCP	199
Block-IV OCP	70
Akashkinafee	15
Keshalpur	133
Ramkanali	8
Chandore	3
PB Project	60
Katras Project	19
Bhowrah OCP	203
Total	710

(c) All displaced families have been rehabilitated in developed rehabilitation sites

#### Consumer Goods

1130 SHRI E. AHAMED : Will the Minister of COMMERCE be pleased to state :

(a) whether the Union Government have taken any decision to lift restrictions on importing consumer goods;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government have convened any meeting of all Commodity Boards to discuss ways and means to strengthen the production base; and

(d) if so, the outcome thereof?